

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(W)

R.A. No. 199/97 in OA 1661/92

New Delhi this the 29th day of September, 1997

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Naresh Chandra Garg,
R/O III 291-A Nehru Nagar,
Ghaziabad(UP)

... Applicant

Vs.

VOI and others

... Respondents

ORDER (By Circulation)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The applicant in OA 1661/92 has filed this Review Application on the allegation made by him that there has been miscarriage of justice on account of non-hearing of the applicant and having regard to the error which is obvious and patent on the face of the judgment/records.

2. After careful perusal of the Review Application, it is apparent that what the Review applicant is trying to allege is that the decision in OA 1661/92 is erroneous. The Review applicant being aware of the limited scope and ambit of Order 47 Rule 1 CPC under which alone a review of a decision/order/judgement of the Tribunal is permissible, the applicant has averred that we have committed various errors in our judgment which is not correct. No errors apparent on the face of the record have been pointed out and it is settled position of law that the review application cannot be a remedy for seeking ~~the~~ the relief only because the applicant states that the decision is wrong and erroneous.

Yours

We, therefore, do not find any sufficient grounds or justification to warrant review of the impugned judgement/order dated 10-7-97. Review Application is accordingly rejected.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)